

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-1796/2002

New Delhi this the 16th day of July, 2002.

Hon'ble Dr. A. Vedavalli, Member(J)

Dr. P.K. Roy,
S/o late Dr. P.C. Roy,
R/o D-II, A-2721,
Netaji Nagar,
New Delhi-23. Applicant

(through Sh. B.B. Raval, Advocate)

Versus

1. Union of India through
the Secretary,
Ministry of Health and Family Welfare,
Government of India,
Nirman Bhavan,
New Delhi.
2. The Director-General,
Directorate-General of Health Services,
Ministry of Health and Family Welfare,
Government of India,
Nirman Bhavan, Respondents
New Delhi.

Order (oral)
Hon'ble Dr. A. Vedavalli, Member(J)

Heard.

2. DR. P.K. Roy who is stated to be still working as Chief Medical Officer (Non-Functional Selection Grade) in CGHS Dispensary, Kidwai Nagar is aggrieved by the impugned order dated 18.04.2002 (Annexure-A Colly.) regarding his transfer to Nashik and the order dated 19.04.2002 (Annexure-A Colly.) regarding the direction to relieve him from the said post.

AB

3. When the matter came up for admission today, learned counsel for applicant Sh. B.B. Raval submitted that he will be satisfied if the matter is disposed of at the admission stage itself with direction to the respondents to dispose of his representation dated 21/23/4/2002 (Annexure A-6) regarding his transfer.

4. On a perusal of the OA and the relevant materials placed on record and on a consideration of the matter, the OA is being disposed of at the admission stage itself with the following directions:-

(i) The respondents are directed to examine the aforesaid representation dated 21/23/4/2002 (Annexure A-6) on its merits and dispose of the same in the light of the relevant rules, instructions and judicial pronouncements on the subject by a detailed and speaking order within a period of two months from the date of receipt of a copy of this order under intimation to the applicant.

(ii) Respondents are directed to maintain the status quo as on today regarding the transfer of the applicant not only till the disposal of the said representation but also for a further period of two weeks after the said disposal.

~~AN~~

(3)

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(iii) In case any grievance survives thereafter the applicant is given liberty to approach this Tribunal in fresh original proceedings, if so advised, in accordance with law.

(iv) Registry is directed to send a copy of this order alongwith OA to the respondents within three days.

A. Vedavalli

(Dr. A. Vedavalli)
Member(J)

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